[Sh. Chitta Basu]

move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is .

"That leave be granted to move a Bill further to amend the Constitution of India."

The motion was adopted

SHRI CHITTA BASU . I introduce the Bill

15.42 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 200 and 201)

[English]

SHRI CHITTA BASU (Barasat) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR. CHAIRMAN The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI CHITTA BASU I introduce the Bill

15.43 hrs.

AGRICULTURAL WORKERS BILL*

[English]

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill to provide

for the welfare of agricultural workers and to regulate their employment and conditions of service and for matters connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the welfare of agricultural workers and to regulate their employment and conditions of service and for matters connected therewith."

The motion was adopted.

SHRI CHITTA BASU: I introduce the

15.43 1'2 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Eighth Schedule)

[English]

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR CHAIRMAN . The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU : I introduce the Bill

15.44 hrs.

AGRICULTURAL WORKERS (MINIMUM WAGES AND WELFARE) BILL*

[English]

SHRI DHARMESH PRASAD VARMA

^{*}Published in Gazette of India Extraordinary, Part II, section 2, dated 16.3.1990.